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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 13710/2018

NISHI GUPTA

..... Petitioner

Through: Appearance not given.

versus

M/S CATTLE REMEDIES

..... Respondent

Through: None.

CORAM:

HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER

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11.01.2019

CM APPLN. 1068/2019

Vide the instant application, applicant/petitioner seeks correction of the date in order dated 19.12.2018.

In view of the submissions of the applicant, accordingly, the order dated 19.12.2018 shall be read as under:-

“Till further orders, order dated 30.11.2018 passed by Intellectual Property Appellate Board shall remain stayed.”

Application is accordingly, allowed.

SURESH KUMAR KAIT, J

JANUARY 11, 2019/rd